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COURT-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 972 /2012

I.A.No. 02/2016

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th September, 2016, 10.30 A.M

Name of the Company	Om Prakash Bhakkar. -Versus- Raghav Sarees Pvt. Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1> Om Prakash Bhakkar

Petitioner Omprakash Bhakkar
S.9.2016

2> SAHEB ALI, PCS

Respondent

Saheb Ali.
5/9/16

ORDER

Mr. Om Prakash Bhakkar, the petitioner appeared in person and Mr. Saheb Ali, Pr.CS, representing the respondents also appeared.

Both the petitioner and the respondents filed a joint application being IA No. 02/2016 praying for disposal of the Company Petition No. 972/2012 along with all Company Applications as per the Terms of the Settlement arrived at and signed by the petitioners and the respondents, which are annexed as Annexure A to the said application.

They have submitted that dispute and differences between the parties have since been amicably settled and in furtherance thereof they have signed the Terms of Settlement and accordingly, the Company Petition along with all the connected applications may be disposed of and all interim orders passed in the matter may also be vacated.

Perused the records.

Both the petitioner and the respondent Nos. 1 to 7 are the signatories to the said Terms of Settlement. Both the parties have no dispute in between themselves. The affidavits annexed to the Application along with the Terms of Settlement being Annexure A, form part of this record vis-a-vis this order and it will be binding upon both the parties henceforth.

Since the disputes and difference between the parties are amicably settled, the Company Petition No. 972/2012 stand disposed of accordingly.

IA No. 02/2016 along with pending Company Application, if any, stand also disposed of.

All interim orders, if any, subsisting as on date, stand vacated.

No order as to costs.

MANORAMA KUMARI
MEMBER(J)